GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 30th January, 2021

No. LGL.132/2020/12.— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 27th January, 2021 is hereby published for general information.

ASSAM ACT NO. XI OF 2021
(Received the assent of the Governor on 27th January, 2021)

THE ASSAM OFFICIAL LANGUAGE (AMENDMENT) ACT, 2020
AN ACT

further to amend the Assam Official Language Act, 1960.

Whereas, it is expedient further to amend the Assam Official Language Act, 1960, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Seventy-first Year of the Republic of India, as follows :-

1. (1) This Act may be called the Assam Official Language (Amendment) Act, 2020.
   (2) It shall have the like extent as the principal Act.
   (3) It shall be deemed to have come into force on the 15th day of December, 2020, the date on which the Assam Official Language (Amendment) Ordinance, 2020, came into force.

2. In the principal Act, for section 5A, the following shall be substituted, namely :-
   “5A. Without prejudice to the provisions contained in section 3, the Bodo Language in Devanagri Script shall be used as an Associate Official Language for all or any of the Official purposes of the State of Assam as are specified in the Schedule.”

3. (1) The Assam Official Language (Amendment) Ordinance, 2020, is hereby repealed.
   (2) Notwithstanding such repeal anything done or any action taken under the Ordinance, so repealed, before the date of commencement of this Act, shall be deemed to have been done or taken under the corresponding provisions of this Act.

S. M. BUZAR BARUAH,
Commissioner & Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.